

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 2611

TO BE ANSWERED ON MONDAY, MARCH 9, 2026/PHALGUNA 18, 1947 (SAKA)

REGULATION OF INCREMENT IN CASES OF STEPPING UP OF PAY UNDER
CCS (RP) RULES, 2016

2611. SHRI ANAND BHADAURIA:

Will the Minister of **Finance** be pleased to state:

- (a) whether the next annual increment in cases of stepping up of pay of senior employees at par with that of their junior employees under Rule 7(10) of the Central Civil Services (Revised Pay) Rules, 2016 is governed by Rule 10 of the said Rules;
- (b) if so, whether the Hon'ble Delhi High Court in W.P. (C) No. 12452/2023 has ruled that stepping up of pay is personal to the senior employee and only to remove the anomaly arising from a junior drawing higher pay than the senior, and that such stepping up of pay does not affect the date of next increment of the senior employee;
- (c) if so, the details thereof;
- (d) whether, in terms of Rule 15 of the Central Civil Services (Revised Pay) Rules, 2016, Rule 10 has an overriding effect over any other Rules and provisions, including the Fundamental Rules; and
- (e) if so, whether the Government proposes to issue general instructions/orders in compliance with the aforesaid judgment of the Hon'ble Delhi High Court, if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a): The date of next increment in 7th Central Pay Commission pay structure is governed under Rule 10 of Central Civil Services (Revised Pay) Rules, 2016.
- (b) & (c): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P. (C) No. 12452/2023 is a matter of public record and is available on the official website of Hon'ble Delhi High Court (<https://www.delhihighcourt.nic.in/web/> > Case Status)

- (d): The Rule 15 of the CCS(RP) Rules, 2016 provides that “**Overriding effect of rules** - *The provisions of the Fundamental Rules, the Central Civil Services (Revision of Pay) Rules, 1947, the Central Civil Services (Revised Pay) Rules, 1960, the Central Civil Services (Revised Pay) Rules, 1973, the Central Civil Services (Revised Pay) Rules, 1986, the Central Civil Services (Revised Pay) Rules, 1997 and the Central Civil Services (Revised Pay) Rules, 2008 shall not save as otherwise provided in these rules, apply to cases where pay is regulated under these rules, to the extent they are inconsistent with these rules*”.
- (e): The Judgement of the Hon’ble High Court of Delhi dated 05.10.2023 in W.P. (C) No. 12452/2023 has been implemented in respect of applicant of the case.
